

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

PRINCIPAL BENCH

CP-87(ND)/2013

IN THE MATTER OF:

Horse-Shoe Capital

.... Applicant/petitioner

Vs.

M/s. Shakti Bhog Foods Ltd. & Ors.

.... Respondents

Order under Section 397/398 of the Companies Act

Order delivered on 12.02.2018

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR

Hon'ble President

Sh. S.K. Mohapatra,

Hon'ble Member (T)

For the Applicant/petitioner : Mr. Kamal Shankar, Mr. Atul N., Advs.

ORDER

Learned Counsel for the parties have made a joint statement that talks for settlement are in progress and it is likely to mature. In order to facilitate the aforesaid course, we defer the hearing.

Let matter be now fixed for arguments on 3rd April, 2018.


(M.M.KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER(TECHNICAL)

12.02.2018
V.Sethi